

ITEM NO.1

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27680/2018
(Arising out of impugned final judgment and order dated 09-02-2018
in RAMA No. 1/2016 passed by the High Court Of Judicature At
Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KOTAK MAHINDRA BANK LIMITED

Respondent(s)

(IA No. 133981/2018 - CONDONATION OF DELAY IN FILING

IA No. 133982/2018 - EXEMPTION FROM FILING O.T.)

Date : 27-11-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE HRISHIKESH ROY

Mr. Devadatt Kamat, Sr.Adv. A.C.)
Mr. Aditya Bhat, Adv.
Ms. Shrinidhi Rao, Adv.
Mr. Javedur Rahman, Adv.
Mr. Rajesh Inamdar, Adv.
Mr. Ali A. Rahim, Adv.
Mr. M. Yogesh Kanna, Adv.

For Petitioner(s)

Mr. V. Shekhar, Sr.Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Rajesh Kumar, Adv.
Mr. Ajay Pandey, Adv.
Ms. Sheetal Rajput, Adv.

For Respondent(s)

Mr. Arvind Datar, Sr.Adv.
Mr. C.U. Singh, Sr.Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Apoorv Tiwari, Adv.
Mr. Abhinav Agrawal, Adv.
Mr. Paavan Awasthi, Adv.
Mr. Yojit Mehra, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Petitioner-State of Uttar Pradesh is represented by Mr. V. Shekhar, learned senior counsel and the respondent-Kotak Mahindra Bank Limited is represented by Mr. Arvind Datar, learned senior counsel.

List the matter on 22nd January, 2020.

(MADHU BALA)
COURT MASTER (SH)

(BEENA JOLLY)
BRANCH OFFICER